

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

**O.A No. 1697/2018
MA No.4738/2018**

This the 7th day of January, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Pradeep Kumar, Member (A)**

C. V. Shanthy,
Aged 51 years, (Group 'A'),
D/o. C. N. Venkateswara Iyer,
Principal, Jawahar Navodaya Vidyalaya,
Phodong, North Sikkim,
Sikkim – 7373116.

...Applicant

(By Advocate : Mr. M. F. Philip)

Versus

1. Union of India
Through Secretary,
Ministry of Human Resources Development,
Department of School,
Education & Literacy,
124-C, Shastri Bhawan,
New Delhi-110 001.

2. The Commissioner
Navodaya Vidyalaya Samiti,
B-15, Institutional Area,
Sector-62, Noida-201 307,
Uttar Pradesh.

...Respondents

O R D E R (O R A L)

Justice L. Narasimha Reddy, Chairman :

MA No.4738/2018.

Learned counsel for the applicant submits that his failure to attend the court on the day on which the OA was called out, was due to the reasons beyond his control.

2. We are satisfied with the reasons assigned in the application. The MA is accordingly allowed and the order dated 12.10.2018 passed in OA No.1697/2018 is set aside and the OA is restored to its original number.

OA No.1697/2018.

3. This OA is filed with a prayer to direct the respondents to refix the pay of the applicant in accordance with the recommendations of 6th Pay Commission.

4. Today, it is reported by learned counsel for the applicant that such relief has since been granted by the respondents, during the pendency of the OA.

5. In that view of the matter, nothing remains to be decided in this OA. It is accordingly closed. There shall be no order as to costs.

(Pradeep Kumar)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/pj/